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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**


C.P. No. 100/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2018**

Name of the Company: Kailashchandra Ramgopal Lohiya
V/s.
Suvas Reality Pvt. Ltd. & Ors

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ARJUN SHETH ANUJA SARAIYA	ADV & SOLICITOR ADVOCATE	RESPONDENT R2 to R13	A. M. Saraiya AS
2.	DHIREN R DAVE	PCS	PCS Petitioner	

ORDER

PCS Mr. Dhiren Dave is present for the Petitioner. Advocate & Solicitor Mr. Arjun Sheth is present for the Respondent no. 2 to 13.

Ld. Lawyer appearing on behalf of Respondent no. 3 and 4 has filed its Reply.

Now the learned Counsel for the Petitioner press for continuing with the status qua order passed by the court.

On such ground that the Respondent no. 3 and 4 have filed reply. Such prayer is, however, is opposed by the Respondent Counsel contending that the status quo was initially meant till filing of reply and beyond further.

Having heard learned PCS/counsel for the Respondent, we are of the view, that the status quo order passed by the Court dated 15.10.2018 to be continued, in the interest of the justice till 17.12.2018 and further action to be considered by this Court keeping in view status of the case.

List the matter on 17.12.2018.


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 26th November, 2018.

